

FIR No.36/2019
PS:Bara Hindu Rao
U/s:363/376(D)/366A IPC & 6 POCSO Act
State Vs. Krishan

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/Inspector Lalita Rawat.
LAC Sh. Sachin Jain, Advocate for complainant/
prosecutrix.
Sh. Ujjwal Puri, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

Vide last order dated 22.05.2021, Ld. Vacation Judge had directed to file service report regarding service of notice of the bail application upon prosecutrix. However, no such report has been filed by IO for today.

On query, IO submits that she did not receive any notice from Bail Section due to which said notice could not be served upon the prosecutrix for today. There is no Authority Letter in favour of Legal Aid Counsel Sh. Sachin Jain, thereby authorizing him to appear on behalf of prosecutrix before the Court in this bail matter.

Hence, issue notice of the present bail application to the complainant/ prosecutrix through IO, with direction to IO to provide link of the Court to prosecutrix for next date. IO is directed to file the service report of said notice before the Court on or before next date.

Contd.....2

FIR No.36/2019
PS:Bara Hindu Rao
U/s:363/376(D)/366A IPC & 6 POCSO Act
State Vs. Krishan

-2-

Concerned Incharge of Bail Section is directed to ensure that notice of prosecutrix is positively issued immediately for effecting its service through IO upon prosecutrix for next date.

Put up on 29.05.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

Bail Application No.791
FIR No.212/2020
PS:Timarpur
U/s:307/34 IPC & 25/54/59 Arms Act
State Vs. Suresh Malhotra

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/ASI Yogendra Kumar.
Sh. S.P.M. Tripathi, Advocate for applicant/ accused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Clause (ix) of Minutes of Meeting dated 04.05.2021 of High Powered Committee.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

At the outset, Ld. Addl. PP duly, assisted by IO, has raised an objection as to the maintainability of the present bail application on the ground that similar previous application for grant of interim bail moved by applicant on similar facts through different counsel is already pending before the Court and same is listed for hearing today itself and said matter is appearing at item No.8 of the cause-list.

Ld. Counsel of applicant/accused fairly submits that she was not informed about the afore-said fact by Parokar of the applicant and he fairly seeks permission to withdraw the present bail application, without prejudice to the pendency of previous similar bail application before this Court.

Contd.....2

Bail Application No.791
FIR No.212/2020
PS:Timarpur
U/s:307/34 IPC & 25/54/59 Arms Act
State Vs. Suresh Malhotra

-2-

In view of aforesaid submissions made by ld. Counsel of applicant/ accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

Bail Application No.791
FIR No.212/2020
PS:Timarpur
U/s:307/34 IPC
State Vs. Suresh Malhotra

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/ASI Yogendra Kumar.
Sh. Sukhbir Sheoran, Advocate for applicant/ accused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Clause (ix) of Minutes of Meeting dated 04.05.2021 of High Powered Committee.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

Part submissions made by Counsel of applicant/accused.

During the course of submissions, it has transpired that the present bail application is accompanied with affidavit of Parokar of applicant/accused but vakalatnama executed by Parokar of applicant/accused in favour of the aforesaid counsel, is not filed with the bail application under consideration. Even requisite undertaking as per SOP issued by Id. Principal District & Sessions Judge (HQ) prescribing procedure for filing bail applications during Covid-19 period, is also not filed on record.

At this stage, counsel of applicant seeks adjournment to rectify the aforesaid defects and to file the relevant documents including requisite undertaking on record. Said request is allowed.

Put up on 29.05.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.487/2017
PS:Burari
U/s:376 IPC
State Vs. Vishal Tyagi

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
SI Pushpender is present.
Sh. P.K. Chaudhary, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

Report dated 26.05.2021 of Jail Superintendent received regarding nominal roll in respect of applicant Vishal S/o Praveen Tyagi.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Claus (xii) of Minutes of Meeting dated 11.05.2021 of High Power Committee.

Issue notice of the present bail application to the complainant/ prosecutrix through IO, with direction to IO to provide link of the Court to prosecutrix for next date. IO is directed to file the service report of said notice before the Court on or before next date.

Put up on 04.06.2021 for arguments on the bail application before concerned Court.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

Bail Application No.
FIR No.476/2020
PS:Wazirabad
U/s:328/379/411/34 IPC
State Vs. Prashant @ Mirchi

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/ASI Neeraj Saini.
Sh. Anuj Arya, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Claus (v) of Minutes of Meeting dated 04.05.2021 of High Power Committee.

Heard on the application. Reply perused.

After addressing breif arguments, Ld. Counsel of applicant seeks permission to withdraw the present bail application with liberty to file fresh after removing the technical defects.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.59/19
PS:Burari
U/s:302/365/34 IPC
State Vs. Narender Kumar @ Sonu

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/Inspector Ashok Kumar.
Ms. Dolly, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon clause (vi) of Minutes of Meeting dated 04.05.2021 and also on clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee.

Arguments on bail application heard. Reply perused.

Ld. Counsel of applicant/accused submits that applicant/accused is suffering from "Asthma" and also on the ground that he is already in judicial custody for more than two years and there is no other criminal involvement of the present accused/applicant and therefore, he deserves to be granted interim bail for a period of 90 days.

On the other hand, ld. Addl. PP, on instructions of IO, submits that the present applicant/accused is not shown to be previously involved in any other criminal case, as per reply filed by IO before the Court. Therefore, applicant/accused is covered by clause (xii) of Minutes of Meeting dated 11.05.2021 of HPC.

Contd.....2

FIR No.59/19
PS:Burari
U/s:302/365/34 IPC
State Vs. Narender Kumar @ Sonu

-2-

During the course of arguments, ld. Counsel of applicant/accused fairly concedes that applicant is not covered by clause (vi) of Minutes of Meeting dated 04.05.2021 of HPC as the offence u/s 302 IPC is punishable with Life Imprisonment or Death. However, ld. Counsels submits that applicant is still covered with clause (xii) of Minutes of Meeting dated 11.05.2021 of HPC.

On query, IO has submitted that applicant is not previously involved in any other criminal case except this case.

As per report dated 20.05.2021 received from Jail Authority, the present applicant is in custody since 22.02.2019 and his conduct is satisfactory.

As such, in view of clause (xii) of Minutes of Meeting dated 11.05.2021 of HPC, applicant is granted interim bail for a period of 90 days from the date of his release on furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent concerned.

In view of the facts and circumstances of present case and the submissions made by ld. Addl. PP, the following conditions are also imposed on present accused for such interim bail:-

- i. Applicant shall not flee from the justice;
- ii. Applicant shall not tamper with the evidence;
- iii. Applicant shall not threaten or contact in any manner to the prosecution witnesses;
- iv. Applicant shall not leave country without permission of the Court;
- v. Applicant shall convey any change of address immediately to the IO and the Court;
- vi. Applicant shall provide his/her mobile number to the IO;

Contd.....3

FIR No.59/19
PS:Burari
U/s:302/365/34 IPC
State Vs. Narender Kumar @ Sonu

-3-

vii. Applicant shall mark his/her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO/SHO concerned.

viii. Applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) one in fifteen days, preferably on Monday between 10.00 a.m. to 5.00 p.m; &

ix. Applicant shall keep his/ her such mobile number 'Switched on' at all the time, particularly between 8.00 am to 8.00 pm everyday.

After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

With these observations and directions, present applicant is allowed. Both sides are at liberty to collect the order through electronic mode. **Further, a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.**

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.295/17
PS:Sadar Bazar
U/s:302/307/328/120B/34 IPC
State Vs. Anish Yadav

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
None for applicant/ accused.
IO/Inspector Vijay Kumar is not present through VC.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Ld. Addl. PP submits that she needs the assistance of IO/SHO concerned, in view of the facts and circumstances of the present case and without their assistance, she is not in a position to advance the arguments on the bail application today.

In view of the facts and circumstances, let the aforesaid conduct on the part of IO and supervisory lapse on the part of SHO of PS Sadar Bazar, be brought to the notice of concerned DCP, for taking suitable action against them and with further direction to submit Action Taken Report before the Court through mail at the dedicated e-mail of this Court on or before next date. Concerned DCP is further directed to ensure the presence of concerned SHO before the Court on the next date and SHO be directed to file detailed report on the aforesaid aspects on or before next date.

Copy of this order be sent to concerned DCP for information and necessary compliance.

Contd.....2

FIR No.295/17
PS:Sadar Bazar
U/s:302/307/328/120B/34 IPC
State Vs. Anish Yadav

-2-

Put up on 01.06.2021 for arguments on bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.161/2016
PS:Civil Lines
U/s:302 IPC
State Vs. Rahul @ John

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
Sh. Vijay Datt Gahtori, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, counsel of applicant/ accused states at Bar that he wants to withdraw the present bail application with liberty to file fresh before appropriate forum at appropriate stage.

In view of above-said facts and circumstances, and the submissions made by counsel of applicant/ accused, the present application is dismissed as withdrawn, with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

Bail Application No.
FIR No.143/2020
PS:Kotwali
U/s:394/379/411/120B IPC
State Vs. Jisan

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/SI Sitaram.
Sh. Dinesh Prasad, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

On the last date, ld. Counsel of applicant/accused had sought time to file copy of bail order passed qua co-accused but same has not been filed on record till date. He submits that he could not get copy of bail order of co-accused and that is why, same could not be placed on record.

It is informed that charge-sheet has already been filed in this case.

Let TCR be called through robkar for next date.

Put up on 02.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.277/16
PS:Timarpur
U/s:381/328/34 IPC
State Vs. Poonam @ Pooja

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/SI Yogendra Kumar.
LAC Sh. Hukam Chand, Advocate for applicant/ accused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Minutes of Meeting dated 11.05.2021 of High Power Committee.

Reply of bail application already filed. Copy thereof already be supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

At the outset, Id. Addl. PP, on instructions of IO, has raised an objection as to the maintainability of the present bail application on the ground that applicant/accused has already been granted interim bail vide order 13.05.2021 in Bail Application No.1055/21 passed by Hon'ble High Court of Delhi. Copy of said order is also placed on record.

In view of the afore-said submission made on behalf of State and copy of order dated 13.05.2021(supra), Id. Counsel of applicant/ accused fairly seeks permission to withdraw the present bail application.

In view of aforesaid submissions made by Id. Counsel of applicant/ accused, the present application is dismissed as withdrawn.

Contd.....2

FIR No.277/16
PS:Timarpur
U/s:381/328/34 IPC
State Vs. Poonam @ Pooja

-2-

Copy of this order be sent to Jail Superintendent on official mail for information.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.59/19
PS:Burari
U/s:302/365/34 IPC
State Vs. Ajay Kumar & Ors.

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused Krishan Pratap.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/Inspector Ashok Kumar.
Sh. Rama Shankar, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

Heard. Perused.

Let the report of concerned Jail Superintendent be called on the following points:-

1. Copy of nominal roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

Put up on 31.05.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.208/18
PS:Subzi Mandi
U/s:307/506/34 IPC
State Vs. Suraj

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
None for IO/SHO.
LAC Sh. Hukam Chand, Advocate for applicant/ accused.

Report dated 26.05.2021 of Jail Superintendent received regarding nominal roll in respect of applicant Vishal S/o Praveen Tyagi.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Claus (ix) of Minutes of Meeting dated 04.05.2021 of High Powered Committee.

Issue notice to IO for filing reply to the bail application on the next date of hearing.

Let the report of concerned Jail Superintendent be called on the following points:-

1. Copy of nominal roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

Put up on 01.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.282/19
PS:Kotwali
U/s:304/34 IPC
State Vs. Lallan

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/SI Satish Kumar.
Sh. Nagendra Singh, Advocate for applicant/ accused.

Reply of bail application already filed. Copy thereof already supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing part arguments, counsel of applicant/ accused seeks permission to withdraw the present bail application.

In view of the facts and circumstances of the case and the submissions made by ld. Counsel of applicant/ accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.388/211
PS:Burari
U/s:395/397 IPC
State Vs. Mehrazuddin @ Moni

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
SI Pushpender of PS Burari is present.
Sh. Vinod Chaudhary, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to ld. Counsel of applicant electronically.

It is informed that charge-sheet has already been filed in this case. **Let TCR be called through robkar for next date of hearing.**

Put up on 04.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.113/19
PS:Sadar Bazar
U/s:324/307/34 IPC
State Vs. Vineet Kumar

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application for seeking direction to Jail Authority for releasing the applicant/accused Vineet Kumar S/o Sh. Shyamdev from Jail.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/SI Vijay Kumar.
Sh. Akshay alongwith Sh. Mukund Gupta, Advocates for applicant/ accused.

In the report dated 26.05.2021 received from Jail Superintendent, it is mentioned that applicant/accused could not be released from Jail as there are two accused having similar names in this case. Although, it is also mentioned therein that letter has been issued by Jail Authority seeking clarifications in this case from the Court but it is informed by the Registry that no such letter has been received from Jail. Even no such letter is found available in the file of the present bail matter.

During the course of submissions, counsel of accused states at Bar that interim bail was granted to accused/applicant on 20.05.2021 by the Court of Sh. Naveen Kumar Kashyap, Ld. Vacation Judge, Central District, THC, Delhi and name of applicant's father is "**Sh. Shyam Sunder Mandal**".

On query of the Court, IO has affirmed that this accused namely Vineet Kumar S/o **Sh. Shyam Sunder Mandal** had been granted interim bail on 20.05.2021 passed by Vacation Judge.

Considering the aforesaid submissions made by Counsel of accused and IO of the case, it is hereby clarified that bail order dated 20.05.2021 was passed in respect of applicant/accused Vineet Kumar S/o **Sh. Shyam Sunder Mandal** and he is directed to be released by Jail Authority in terms of directions contained in order dated 20.05.2021 (Supra).

Contd.....2

FIR No.113/19
PS:Sadar Bazar
U/s:324/307/34 IPC
State Vs. Vineet Kumar

-2-

Copy of this order be sent to Jail Superintendent on official mail for information as well as on relevant 'App' of the Jail Authority, as per the rules.

Concerned Jail Superintendent is directed to submit compliance report before the Court on 29.05.2021.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.161/16
PS:Civil Lines
U/s:302/34 IPC & 25/2754/59 Arms Act
State Vs. Deepak @ Depu

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/Inspector Ajay Sharma.
Sh. Yatender Kumar, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee.

A bare perusal of clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee would show that an accused who is also previously involved in other criminal case, is not covered by the said clause.

As per report filed by IO and list of previous involvement annexed therewith, this applicant/accused is stated to be involved in 13 other criminal cases.

That being so, case of present applicant/accused is not covered by clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee. No other ground has been raised in the bail application or even pressed before the Court. Hence, **the present bail application is dismissed.**

Contd.....2

FIR No.161/16
PS:Civil Lines
U/s:302/34 IPC & 25/2754/59 Arms Act
State Vs. Deepak @ Depu

-2-

Copy of this order be sent to Jail Superintendent on official mail for being delivered to the applicant/accused for his information.

Copy of this order be also given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.426/17
PS:Kotwali
U/s:392/394/34 IPC
State Vs. Sidharth Prasad

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/SI Vijay Mann.
Sh. Nagendra Singh, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, Id. Counsel of applicant/ accused seeks permission to withdraw the present bail application.

In view of aforesaid submissions made by Id. Counsel of applicant/ accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.194/2020
PS:Subzi Mandi
U/s:20/25/29 NDPS Act
State Vs. Kashmiri Lal

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 (2) Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/SI Lalit Kumar.
Sh. K.P. Singh, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, Id. Counsel of applicant/ accused seeks permission to withdraw the present bail application, without prejudice to the right of accused to move proper bail application before appropriate forum in accordance with law.

In view of aforesaid submissions made by Id. Counsel of applicant/ accused, the present application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.20/2016
PS:Crime Branch
U/s:364A/395/342/420/468/471/120B IPC
State Vs. Sunny

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/SI Hasim Khan.
None for applicant/ accused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee.

Reply of bail application already filed. Copy thereof stated to have already been supplied to Id. Counsel of applicant electronically.

None has appeared on behalf of applicant through Video Conferencing despite the fact that the matter has been passed over 2-3 times. In the interest of justice, no adverse order is being passed for today.

Put up on 02.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.25/2020
PS:Burari
U/s:376/366/363 IPC & 6 POCSO Act
State Vs. Ashish @ Ashu

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/WSI Sushila is present.
Prosecutrix along with SI Pushpendra of PS Burari.
Sh. P.K. Mourya, Advocate for prosecutrix.
Sh. Arvind Vats, Advocate for applicant/accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

It is informed that charge-sheet has already been filed in this case.

Let TCR be called through robkar for next date.

Put up on 31.05.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.112/18
PS:Gulabi Bagh
U/s:365/370/370A/376/323/342/174A/506/34 IPC
State Vs. Mahesh

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/WSI Uma Singh.
Sh. Arun Gaur, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Issue notice of the present bail application to the complainant/ prosecutrix through IO, with direction to IO to provide link of the Court to prosecutrix for next date. IO is directed to file the service report of said notice before the Court on or before next date.

Concerned Incharge of Bail Section is directed to ensure that notice of prosecutrix is positively issued immediately for effecting its service through IO upon prosecutrix for next date.

Put up on 29.05.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.195/17
PS:Subzi Mandi
U/s:302/201/34 IPC
State Vs. Yasin @ Gilli

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/Inspector Ranvir Singh.
None for applicant/ accused.

Today, the main bail application is not listed for hearing.

It appears that Bail Section has listed additional documents submitted through electronic means on behalf of applicant/accused before the Court without any reason.

IO has informed the Court that bail matter is listed before Vacation Judge on 29.05.2021.

Concerned Incharge Bail Section, Central District, is directed to place these three documents alongwith bail matter before Vacation Judge on the date already fixed i.e. **29.05.2021**.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

Bail Application No.
FIR No.318/2020
PS:Civil Lines
U/s:376/376D/328/313/34 IPC
State Vs. Tanish

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
IO/WSI Gurdeep Kaur.
Sh. S.P. Sharma, Advocate for applicant/ accused.

At the outset, ld. Counsel of applicant/ accused seeks permission to withdraw the present bail application.

In view of aforesaid submissions made by ld. Counsel of applicant/ accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.303/14
PS:Subzi Mandi
U/s:303/307/120B/34 IPC & 25/27 Arms Act
State Vs. Surrender

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/Inspector Bhanu Pratap Singh.
Sh. Neeraj Kumar Jha, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

Considering the facts and circumstances of this case and reply filed by IO, same is found to be lacking in material facts. Hence, IO is directed to file additional reply of the present bail application with advance copy to Ld. Counsel of applicant through electronic means be next date.

In the meantime, **report of concerned Jail Superintendent be called on the following points:-**

1. Copy of nominal roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

Put up on 01.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.327/2019
PS:Crime Branch Central
U/s:20/29 NDPS Act
State Vs. Mohar Singh

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/SI Murli Dhar.
Sh. Raneev Dahiya, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Part arguments on bail application heard. Reply perused.

During the course of arguments, counsel of the applicant has instructed that medical condition of applicant is not good and he is not being provided proper medical treatment by Jail Authority.

In view of the submissions made on behalf of applicant/accused, **let report regarding medical condition of accused/applicant be called from Jail Authority for next date.**

Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for necessary compliance.

Put up on 01.06.2021.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.532/14
PS:Subzi Mandi
U/s:302/307/201/34 IPC
State Vs. Vijay

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
Inspector Bhanu Pratap Singh.
Sh. Alok Vajpayee, Advocate for applicant/ accused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

After addressing brief arguments, Id. Counsel of applicant/ accused seeks permission to withdraw the present bail application.

In view of aforesaid submissions made by Id. Counsel of applicant/ accused, the present application is dismissed as withdrawn.

Copy of this order be given dasti to both the sides electronically, as per rules.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.61/2020
PS:Kotwali
U/s:506 IPC r/w 4/8/10 POCSO Act
State Vs. Rakesh Kumar

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
SI Satish Kumar on behalf of IO.
Sh. Pranay Abishek, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof be supplied to Id. Counsel of applicant electronically.

At request, put up on 04.06.2021 for arguments on the bail application before concerned Court.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.43/18
PS:Sadar Bazar
U/s:302/120B/34 IPC
State Vs. Ravi Kohli & Ors.

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused (Shakir).

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
Inspector Pawan Kumar on behalf of IO.
Sh. Chandra Gupta Maurya, Advocate for applicant/ accused (Shakir).

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee.

Reply of bail application filed. Copy thereof supplied to ld. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

Ld. Addl. PP has drawn attention of the Court to the reply filed on behalf of SHO concerned, wherein it is mentioned that applicant/accused Shakir is previously involved in one more criminal case.

Counsel of applicant/accused submits that as per his instructions, applicant/accused has already been acquitted in that case. He seeks time to file acquittal order on record. Said request is allowed.

In the meantime, SHO concerned is directed to verify the status regarding pendency of other criminal case as shown in the list of previous involvement and to submit status report by next date of hearing.

Put up on 01.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.485/16
PS:Burari
U/s:354 IPC & 8/10 POCSO Act
State Vs. Mohd. Abid Hussain

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
SI Pushpendra is present on behalf of SI Satender Singh.
LAC Sh. Dushyant Singh, Advocate for applicant/
accused.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon Clause (ii) of Minutes of Meeting dated 04.05.2021 of High Power Committee.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

Arguments on bail application heard. Reply perused.

Ld. Addl. PP submits that applicant/accused has already been convicted in this case by Regular Court on 13.01.2021, as also mentioned by IO in the reply filed before the Court. Therefore, she submits that applicant/accused is not covered under clause (ii) of Minutes of Meeting dated 04.05.2021 of High Power Committee and present bail application is liable to be dismissed.

On the other hand, Counsel of applicant/accused states at Bar that applicant/accused is still covered in the afore-said under clause (ii) of Minutes of Meeting dated 04.05.2021 of High Power Committee as the order on sentence has not yet been passed by the Regular Court in this case.

Contd.....2

FIR No.485/16
PS:Burari
U/s:354 IPC & 8/10 POCSO Act
State Vs. Mohd. Abid Hussain

-2-

I have carefully heard the submissions made on behalf of both the sides, in the light of clause (ii) of Minutes of Meeting dated 04.05.2021 of High Power Committee. A bare perusal thereof would show that only under trial prisoners who are facing trial in cases involving offences punishable with maximum imprisonment of seven years, fall therein. It is not disputed by Ld. Counsel of behalf applicant that applicant is already stood convicted on 13.01.2021 by Regular Court. Hence, Court is entirely in agreement with the submissions made on behalf of State that applicant is not covered under clause (ii) of Minutes of Meeting dated 04.05.2021 of High Power Committee> Hence, **the present bail application is dismissed.**

Copy of this order be given dasti to both the sides electronically, as per rules.

Copy of this order be sent to concerned Jail Superintendent on his official e-mail ID for being delivered to the applicant.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.532/14
PS:Subzi Mandi
U/s:201/302/120B IPC
State Vs. Inderjeet

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/Inspector Bhanu Pratap Singh.
Sh.Dushyant Singh, Advocate for applicant/ accused.

Heard. Perused.

IO is directed to file detailed status report alongwith list of previously involvements, if any of applicant/accused by next date.

In the meantime, report of concerned Jail Superintendent be called on the following points:-

1. Copy of nominal roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

Put up on 02.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.463/17
PS:Timarpur
U/s:302/34 IPC
State Vs. Saurabh

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V./DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V./DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Present: Ms. Garima Gupta, ld. Addl. PP for the State.
None for IO/SHO.
Sh. Dushyant Singh, Advocate for applicant/ accused.

Issue notice to concerned IO with direction to file detailed status report alongwith list of previously involvements, if any of applicant/accused by next date.

In the meantime, report of concerned Jail Superintendent be called on the following points:-

1. Copy of nominal roll of applicant/ accused; and
2. A certificate regarding conduct of applicant/ accused during his custody period so far.

Put up on 02.06.2021 for arguments on the bail application.

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021

FIR No.43/18
PS:Sadar Bazar
U/s:302/120B/34 IPC & 25/27 Arms Act
State Vs. Ravi Kohli & Ors.

27.05.2021

In view of the directions/order of Registrar General, Hon'ble High Court vide Office Order No.257-288/RG/DHC/2021 dated 08.04.2021, Order No.2/R/RG/DHC/2021 dated 19.04.2021 & Office Order No.6/R-1 to R-31/RG/DHC/2021 dated 14.05.2021, the matter is taken up through VC.

Further, in view of the Order No.765-30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 & Order No.772/30974-31044/S.V/DHJS/Gaz/2021 dated 20.05.2021, the present bail applications are taken up by the undersigned as Vacation Judge through VC.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused (Ravi Kohli).

Present: Ms. Garima Gupta, Id. Addl. PP for the State.
IO/Inspector Pawan Kumar.
Sh. Hemant Chaudhary, Advocate for applicant/ accused.

Reply of bail application filed. Copy thereof supplied to Id. Counsel of applicant electronically.

By way of this application, the applicant is seeking interim bail of 90 days while taking reliance upon clause (vi) of Minutes of Meeting dated 04.05.2021 and also on clause (xii) of Minutes of Meeting dated 11.05.2021 of High Powered Committee.

Arguments on bail application heard. Reply perused.

Ld. Counsel of applicant/accused submits that applicant/accused is already in judicial custody for more than two years and there is no other criminal involvement of the present accused/applicant and therefore, he deserves to be granted interim bail for a period of 90 days.

On the other hand, Id. Addl. PP, on instructions of IO submits that the present applicant/accused is not shown to be previously involved in any other criminal case. IO has also filed additional reply on record in this regard. Therefore, applicant/accused is covered by clause (xii) of Minutes of Meeting dated 11.05.2021 of HPC.

Contd.....2

FIR No.43/18
PS:Sadar Bazar
U/s:302/120B/34 IPC & 25/27 Arms Act
State Vs. Ravi Kohli & Ors.

-2-

As per report dated 27.05.2021 received from Jail Authority, the present applicant is in custody since **23.02.2018** and his conduct is unsatisfactory.

As such, in view of clause (xii) of Minutes of Meeting dated 11.05.2021 of HPC, applicant is granted interim bail for a period of 90 days from the date of his release on furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent concerned.

In view of the facts and circumstances of present case and the submissions made by ld. Addl. PP, the following conditions are also imposed on present accused for such interim bail:

- i. Applicant shall not flee from the justice;
- ii. Applicant shall not tamper with the evidence;
- iii. Applicant shall not threaten or contact in any manner to the prosecution witnesses;
- iv. Applicant shall not leave country without permission;
- v. Applicant shall convey any change of address immediately to the IO and the Court;
- vi. Applicant shall provide his/her mobile number to the IO;
- vii. Applicant shall mark his/her attendance before concerned IO (and if IO is not available then to concerned SHO) every week preferably on Monday through mobile by sharing his/her location with the IO/SHO concerned.
- viii. Applicant shall further make a call, preferably by audio plus video mode to concerned IO, (and if IO is not available then to concerned SHO) one in fifteen days, preferably on Monday between 10.00 a.m. to 5.00 p.m.

Contd.....3

FIR No.43/18
PS:Sadar Bazar
U/s:302/120B/34 IPC & 25/27 Arms Act
State Vs. Ravi Kohli & Ors.

-3-

ix. Applicant shall keep his/ her such mobile number 'Switched on' at all the time, particularly between 8.00 am to 8.00 pm everyday.

After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly.

With these observations and directions, present applicant is allowed. Both sides are at liberty to collect the order through electronic mode. **Further, a copy of this order be sent to the IO/SHO, Jail Superintendent concerned as well as DLSA, Central District by electronic mode.**

(Vidya Prakash)
ASJ/Vacation Judge/Spl. Judge,
Electricity Court-01,
Central/THC/Delhi
27.05.2021